

Title: Need to reconsider the proposal of Government of Andhra Pradesh to build a canal on river Vansaadhera near Katraguda in Orissa - Laid.

**13.02 hrs.**

**MATTERS UNDER RULE 377\***

MR. SPEAKER: Hon. Members, Matters under Rule 377 be treated as laid on the Table of the House.

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR - ORISSA): Recently Andhra Pradesh Government has initiated a process for construction of a canal on River Vansaadhera near Katraguda. After covering around 153 k.m. in Orissa on upper steam then the river enters in both Andhra Pradesh and Orissa border. As per the inter State water sharing agreement, any construction on the river should be on mutual understanding. But the A.P. Government violating the agreement norms initiated the process for canal construction such as calling tenders etc. The people from Guderu Gunapur, Paralakumudi of Orissa State shall be affected very badly by this and they have protested against this decision. So through, you, sir, I request the Hon. Union Minister of Water Resources to interfere and direct through the Central Water Commission Authority to stop the process till a mutual understanding is reached between both the Governments as per the earlier agreement of water sharing. Immediately a committee be formed including technical and public representatives of both the States to resolve the issue.

\* Treated as laid on the Table.